

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.496/94

Wednesday this the 30th day of March, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN,ADMINISTRATIVE MEMBER

Mani,K.S.,Kunnel Veedu,
P.O.Nadakkavu,
Udayamperoor,
Tripunithura,
Ernakulam District,Pin-682 307. Applicant

By Advocate Mr. K.V.Navneethan

vs.

1. Union of India, represented by
the Secretary, Ministry of Defence,
New Delhi.
2. The Director,
Naval Physical & Oceanographic Laboratory,
Bharath Matha College P.O.,
Thrikkakara, Cochin-682 021.
3. E.V.Sadasivan, S/o. E.N.Vasu,
Aged 42 years, Elampathottathil House,
Perunilam, Poonjar. Respondents

By Advocate Mr.C.Kochunni Nair, Sr.CGSC

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant challenges Annexure.A1 by which his appointment in the quota reserved for handicapped persons was cancelled. It was cancelled in the view that he did not suffer hearing loss exceeding 90 decibels. Whether this is so or not, is a question of fact. If applicant disputes the statements in Annexure.A1, he may file a representation before the authority who passed Annexure.A1 appending medical certificates, and rules/orders governing eligibility. If a representation is filed within ten days from today with necessary certificates and rules/orders, a decision

will be taken thereon within three weeks of the date of receipt of the representation.

2. Subject to this direction, we dismiss the application. No costs.

Dated the 30th March, 1994.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaranair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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